

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE P.GOPINATH

FRIDAY, THE 15TH DAY OF MAY, 2020/25TH VAISAKHA, 1942

W.P. (C) NO.9927 OF 2020

PETITIONER:-

THE MEENADOM SERVICE CO-OPERATIVE BANK  
LTD.NO, K. 401, P.O. MEENADOM.P.O,  
KOTTAYAM - 686516,  
REPRESENTED BY ITS SECRETARY.

BY ADV. SRI.P.C.SASIDHARAN  
SRI.K.S.ANIL

RESPONDENTS:-

1. UNION OF INDIA,  
REPRESENTED BY THE SECRETARY TO GOVERNMENT OF INDIA,  
MINISTRY OF FINANCE, NORTH BLOCK,  
RAISANA HILL, NEW DELHI-110001.
2. COMMISSIONER OF INCOME TAX (TDS),  
OFFICE OF THE COMMISSIONER OF INCOME TAX, (TDS),  
KOTTAYAM-686001
3. THE INCOME TAX OFFICER, (TDS),  
KOTTAYAM,  
OFFICE OF THE INCOME TAX OFFICER (TDS),  
KOTTAYAM-686001
4. THE KERALA STATE CO-OPERATIVE BANK,  
KOTTAYAM DISTRICT OFFICE, PIN:686001  
REPRESENTED BY ITS GENERAL MANAGER,

BY

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 15.5.2020,  
THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**Dated this the 15th day of May, 2020**

**ORDER**

Admit. The Assistant Solicitor General takes notice for the Union of India. The Standing Counsel for the Income Tax Department accepts notice on behalf of the Department. Petitioner to take steps to serve notice on other respondents by speed post/email/WhatsApp message and file a memo regarding such service.

In view of the order dated 23.3.2020 in W.P.(C) No.9333 of 2020 and connected cases, there shall be an interim stay of deduction of tax at source from the petitioner under Section 194N of the Income Tax Act for three months.

Post the writ petition along with connected matters on 27.5.2020.

**GOPINATH.P, JUDGE**

APPENDIX

PETITIONER'S/S' EXHIBITS:

EXT.P1:- TRUE COPY OF THE ORDER G.O(MS) NO.324/2016/FIN DATED  
15/8/2016 ISSUED BY THE GOVERNMENT OF KERALA

EXT.P2:- TRUE COPY OF THE PROCEEDINGS DATED 9/3/2020 ISSUED TO  
THE PETITIONER BY 4TH RESPONDENT.